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CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.428 of 2006

Date of order : 2nd August, 2006

C O R A M

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman

Awadesh Prasad II **Applicant**

Vrs.

Union of India & Ors. **Respondents.**

Counsel for the applicant : Shri Madhav Kirhna

Counsel for the respondents : Shri M.K.Mishra, Sr. SC

O R D E R [ORAL]

Justice P.K.Sinha, Vice-Chairman :-

Heard the ld. counsel for the applicant and Shri M.K.Mishra, ld. Sr. SC for the respondents.

2. The applicant has claimed that while serving as Postman and having completed more than 12 years of service in that post, he unfortunately fell down from the second floor of his residence and became senseless whereafter he was hospitalized and underwent operation and treatment . As



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a result, as claimed by the applicant, he has become half blind and hands and legs are not functioning properly and now has hardly any hope of becoming normal to work. The applicant, thereafter, requested through Annexure-A/1 dated 27.1.2006 for granting him invalid pension but no reply thereto has been received, whereas a Medical Board should have been constituted with regard to his request.

3. The application at Annexure-A/1 is addressed to the Deputy Chief Post Master, Mail and Treasury, Patna GPO [Respondent No.4], and said to be his appointing authority.

4. The ld. Sr. S.C. agrees that since a representation for the same relief has been filed which is said to be pending for disposal, the concerned authority may be given an opportunity to take a decision thereupon.

5. This application is, therefore, disposed of by directing the Respondent No.4, the Deputy Chief Postmaster General, Mail and Treasury to consider the representation of the applicant at Annexure-A/1 as also the facts mentioned in this application treating the same to be a supplementary representation and thereupon to record speaking order in accordance with law and rules, within three months of the receipt of a copy of this order.

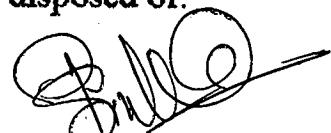
6. The applicant is directed to supply to the Respondent No.4 a copy of this order along with a copy of the application with annexures, within



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fifteen days of the receipt of certified copy of this order.

7. With the aforesaid direction, this O.A. is disposed of.



[P.K.Sinha]VC

mps.